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IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE  
HON'BLE SHRI JUSTICE PRANAY VERMA  
ON THE 13<sup>th</sup> OF MAY, 2022

**WRIT PETITION No. 16641 of 2021**

**Between:-**

JAWAHARLAL SINGHI S/O TEJKARAN SINGHI,  
AGED ABOUT 84 YEARS, OCCUPATION:  
AGRICULTURE, MATAJI KI GALI, PALACE  
ROAD, WARD NO. 8, KHILCHIPUR, TEHSIL  
KHILCHIPUR, DISTRICT RAJGARH (MADHYA  
PRADESH)

.....PETITIONER

(BY SHRI DINESH KUMAR RATHORE, ADVOCATE)

AND

1. KAILASH NARAYAN S/O RATANLAL, AGED ABOUT 71 YEARS, OCCUPATION: BUSINESS, SOMWARIYA, KHILCHIPUR, TEHSIL KHILCHIPUR, DISTRICT RAJGARH (MADHYA PRADESH)
2. SHRINATH S/O RATANLAL, AGED ABOUT 61 YEARS, OCCUPATION: VYAPAR, SOMVARIYA, KHILCHIPUR, TEHSIL KHILCHIPUR, DISTRICT RAJGARH (MADHYA PRADESH)
3. STATE OF M.P. THROUGH UPPER COLLECTOR RAJGARH BIAORA, DIST RAJGARH (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI CHETAN JAIN, GOVT. ADVOCATE)

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*This petition coming on for admission this day, the court passed the following:*

**ORDER**

Learned counsel for the petitioner prays for withdrawal of this petition with liberty to challenge the impugned order dated 05.08.2021 (Annexure P/1)

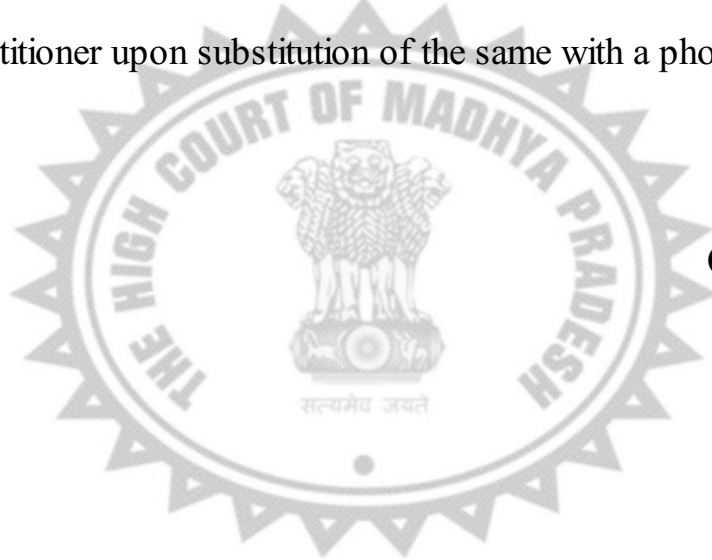
by preferring a Revision under Section 50 (3) of M.P. Land Revenue Code, 1959 before the Commissioner.

Prayer is allowed.

Petition is dismissed as withdrawn with the liberty prayed for.

If the Revision is preferred by the petitioner within a period of three weeks from today then the same shall be adverted to and decided by the Revisional authority on merits and shall not be dismissed on the ground of limitation.

Certified copy of the impugned order be returned to the learned counsel for the petitioner upon substitution of the same with a photocopy.



**(PRANAY VERMA)**  
**JUDGE**